

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 625
C.P-160/58(3)/ND/2023

IN THE MATTER OF:

Mr. Vikas Aggarwal and Ors.

...APPLICANT

Vs.

**M/s. Food and Biotech Engineers
(India) Pvt. Ltd. and Ors.**

...RESPONDENT

Section

U/s 58(3) of Comp. Act, 2013

**Order delivered on 15.02.2024
(Hearing through VC & Physical Mode)**

Coram:

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner/Applicant

:Adv Sharad Rajwanshi and Adv
Ankita Sharma

For the Respondent

:Adv NK Sharma, Adv. for R1-4.

ORDER

Ld. Counsel on behalf of the Petitioner is present and submitted that in view of the settlement arrived at between the parties (copy of the settlement has been filed by the Respondent), Petitioner seeks liberty to withdraw the present petition i.e. C.P.-160/58(3)/ND/2023. The same is **dismissed as withdrawn.**

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Mahendra Khandelwal)
Member (J)**